

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) 15 coal blocks have been de-allocated based on the recommendations of Review Committee which monitors the development of the coal block by the allocatee companies during the last two years *i.e.* 2010 & 2011 on account of lack of progress in the development of the block. In addition to above 3 blocks have been surrendered by the companies due to geo-mining difficulties and other reasons.

(c) and (d) The responsibility of developing the coal block as per the prescribed guidelines and milestone chart attached with the allocation letter rests entirely with the allocatee company. Further, the allocatees have to submit Bank Guarantee which remains valid at all the times till the production from the coal block reaches its peak rated capacity. The Coal Controller's office monitors on regular basis the achievement of different milestones. Government periodically monitors and reviews the development of allocated blocks as well as end use plants by the allocatee companies in the Review Meetings. Further, an Inter-Ministerial Group (IMG) under the Chairmanship of Additional Secretary (Coal) with representatives from the Ministries of Power, Steel, Law & Justice and Departments of Economic Affairs and Industrial Policy and Promotion has been constituted on 21.06.2012 which *inter-alia* would undertake periodic review and monitor the progress of allocated coal/lignite blocks and make recommendations on action to be taken including de-allocation, if required. Based on the recommendation of the above Committee action as deemed fit is taken by the Government.

Allocation of coal mines

†313. SHRI RAM JETHMALANI: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that Comptroller and Auditor General has reported that Government exchequer has suffered a loss of 1.86 lacs of crore of rupees in allocation of coal mines in the country;

(b) if so, whether it is also a fact that after this report Government agencies started probe into this matter; and

(c) if so, the facts found out by these investigating agencies, so far?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) Comptroller & Auditor General of India (C&AG) in its report has stated, "The process of bringing in transparency and objectivity in the allocation process of coal blocks, which commenced from 28th June 2004, got delayed at various stages and the same is yet to materialize (February 2012) even after a lapse of seven years. In the meantime, 194 net coal blocks with aggregate GR of 44,440 million tonne were allocated to different Government and private parties up to 31 March 2011. The financial impact of the benefit to the private allottees has been estimated to the tune of Rs. 1,85,591.34 crore as on 31 March, 2011 for Opencast (OC) mines/OC reserves of Mixed mines. The Government could have tapped a part of this financial benefit by expediting decision on competitive bidding for allocation of coal blocks."

(b) and (c) CBI has registered Preliminary Enquiry cases to investigate the alleged irregularities in allocation of coal blocks to private companies from 2006 to 2009 and from 1993 to 2004. In addition, a Preliminary Enquiry has also been registered to investigate irregularities in allocation of coal blocks to Public Sector Companies. As informed by CBI, in respect of 9 companies 9 FIRs have been registered.

Allocation of coal blocks

314. SHRI DILIP KUMAR TIRKEY: Will the Minister of COAL be pleased to state the details of the coal blocks allocated to different Private/Government companies and other dispensation route in the mineral rich States like Jharkhand, Chhattisgarh, West Bengal and Odisha?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): The details of the coal blocks located in the States of Jharkhand, Chhattisgarh, West Bengal and Odisha allocated as on 22.11.2012 to different Private/Government companies are as under:

Sl. No.	State	No. of coal blocks allocated to different Government companies	No. of coal blocks allocated to different Private companies	No. of coal blocks allocated under tariff based competitive bidding/ Ultra Mega Power Project
1.	Jharkhand	20	26	02
2.	West Bengal	13	05	-
3.	Odisha	15	14	04
4.	Chhattisgarh	16	21	02